

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 1
(IB)-1922(PB)/2019

IN THE MATTER OF:

Mahesh Chandra & anr. Applicant/Petitioner
Vs.
IVR Prime IT SEZ Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 21.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

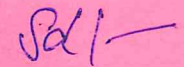
For the petitioner : Mr. Anshul Gupta, Adv.
For the respondent : Ms. Ranjana Roy Gawai, Ms. Vasudha Sen, Ms.
Ananya Chugh, Advs.

ORDER

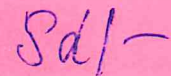
Notice of the petition.

Ms. Gawai, learned counsel for the corporate debtor accepts notice. A copy of the paper books has already been served to her. Reply be filed within a week with a copy in advance to the counsel for the petitioner.

List for arguments on 04.09.2019.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)